

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA No. 69(ND)/2015

**IN THE MATTER OF:**

**Mr. Ajit Singh Bhandari & Ors.  
Vs  
Bhandari Builders Pvt. Ltd. & Ors.**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 397/398**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

:- Mr. Krishnendu. Datta, Advocate  
Ms. Prachi Johri, Advocate

**For the RESPONDENT 2 & 3**

:- Mr. Bhavitt K. Rastogi, Advocate

**For the RESPONDENT 5**

:- Ms. Anushka Sharma, Advocate  
Mr. Anchit Tripathi, Advocate


**For the RESPONDENT 11**

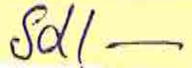
:- Mr. Diggaj Pathak, Advocate  
Ms. Shweta Sharma, Advocate

**ORDER**

Ld. Counsel for the parties has stated that all issues concerning various disputes have now been settled which are in the process of being formalise. According to the Ld. Counsel it may require more than 24 to 25 days to formalise the same.

The hearing is deffered to 19<sup>th</sup> January 2017.

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**